

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 7**  
**IA-2692/ND/2021 (IB)-1324(ND)2019**

**IN THE MATTER OF:**

Schneider Electric India Pvt. Ltd.	...	Applicant
Vs.		
Apex Electro Devices Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 02.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

**IA No. 2692/ND/2021:**

Application filed for filing Form-2 of the IRP which is to be taken on record in pursuance of the order dated 08.06.2021 passed by this Bench initiating CIRP against the Corporate Debtor. The same is taken on record with all just exceptions. Place it with the main file for further reference. Application is disposed of in terms of above order.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

MUKESH